

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 50845/2025

[Arising out of impugned final judgment and order dated 07-03-2025 in LPA No. 217/2020 passed by the High Court of Punjab & Haryana at Chandigarh]

NAND PAUL & ORS.

Petitioner(s)

VERSUS

PEPSU ROAD TRANSPORT CORPORATION & ORS.

Respondent(s)

IA No. 251380/2025 - CONDONATION OF DELAY IN FILING  
IA No. 251382/2025 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

WITH

Diary No(s). 49542/2025 (IV-D)

IA No. 255387/2025 - CONDONATION OF DELAY IN FILING  
IA No. 255392/2025 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

Date : 31-10-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR  
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) : Ms. Pratibha Singh, Adv.  
Mr. Manoj Pandey, Adv.  
Ms. Shalini Tripathi, Adv.  
Mr. Lalit Singla, Adv.  
Ms. Varsha Sharma, Adv.  
Mr. Raj Kishor Choudhary, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. Delay condoned.
2. Having heard learned counsel appearing for the petitioners, we are not inclined to entertain these petitions, hence, special leave petitions stand dismissed.
3. Pending application(s), if any, shall stand disposed of.

(RASHI GUPTA)  
COURT MASTER (SH)

(AVGV RAMU)  
COURT MASTER (NSH)